Sl. No.	Location
3.	VTC Kolasib
4.	VTC Saiha
5.	VTC Champhai

Inclusion in ST list

1565. SHRI BASAWARAJ PATIL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the tribal population in India, State-wise;
- (b) whether there are any applications pending with the Ministry for inclusion of certain communities in ST list and if so, the details thereof; and
- (c) by when these applications would be cleared and the Tribes included in the ST list?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) State/UT-wise population of Scheduled Tribes (STs) in India is given in the Statement-I (See below).

(b) and (c) Yes, Sir. Government of India has received proposals from various State Governments for inclusion of various communities in the list of STs. Details of number of proposals received by Government from States/UTs for inclusion of various communities in the list of STs are in the Statement-II (See below).

The Government of India on 15-6-1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are taken up for consideration. Whenever representations are received in the Ministry for inclusion/exclusion of any community in/from the list of Scheduled Tribes of a State/UT, the Ministry forwards the representation to the concerned State Government/UT Administration for recommendation as required under Article 342 of the Constitution. If the concerned State Government/UT recommends the proposal, then the same is sent to the Registrar General of India (RGI). The RGI, if satisfied with the recommendation of the State Government/UT, recommends the proposal to the Central Government. Thereafter, the Government refers the proposal to the National Commission for Scheduled

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Tribes for their recommendation. If the National Commission for Scheduled Tribes also recommends the case, the matter is processed for the decision of the Cabinet. Thereafter, the matter is put up before the Parliament in the form of a Bill to amend the Presidential Order. Cases for inclusion/exclusion which the State Government/ UT or the RGI, or the National Commission for Scheduled Tribes does not support, are rejected.

The proposals/recommendations received from State Governments/UT Administrations for inclusion of tribes/communities in the list of STs have been processed as per above mentioned extant modalities. As such, the proposals are at various stages of processing and therefore, no timeline can be given for taking a final decision in the matter.

Statement-I
State/UT-wise Scheduled Tribe population: Census 2011

Sl. No.	India/State/UT	ST Population (in lakh)
	India	1045.46
1.	Jammu and Kashmir	14.93
2.	Himachal Pradesh	3.92
3.	Punjab	NST
4.	Chandigarh	NST
5.	Uttarakhand	2.92
6.	Haryana	NST
7.	NCT of Delhi	NST
8.	Rajasthan	92.39
9.	Uttar Pradesh	11.34
10.	Bihar	13.37
11.	Sikkim	2.06
12.	Arunachal Pradesh	9.52
13.	Nagaland	17.11
14.	Manipur	11.67
15.	Mizoram	10.36
16.	Tripura	11.67
17.	Meghalaya	25.56

Sl. No.	India/State/UT	ST Population (in lakh)
18.	Assam	38.84
19.	West Bengal	52.97
20.	Jharkhand	86.45
21.	Odisha	95.91
22.	Chhattisgarh	78.23
23.	Madhya Pradesh	153.17
24.	Gujarat	89.17
25.	Daman and Diu	0.15
26.	Dadra and Nagar Haveli	1.79
27.	Maharashtra	105.10
28.	Telangana	32.87
29.	Andhra Pradesh	26.31
30.	Karnataka	42.49
31.	Goa	1.49
32.	Lakshadweep	0.61
33.	Kerala	4.85
34.	Tamil Nadu	7.95
35.	Puducherry	NST
36.	Andaman and Nicobar Islands	0.29

Source: Census 2011, Office of the Registrar General, India

NST: No notified Scheduled Tribes as in 2011.

Statement-II

Details of number of proposals received from various States/UTs for inclusion of communities in the list of Scheduled Tribes as on 28.02.2018

Sl. No.	States/UTs	Number of Proposals
1.	Andhra Pradesh	3
2.	Arunachal Pradesh	2
3	Assam	8
4.	Bihar	2
5.	Chhattisgarh	27

Unstarred Questions

Sl. No.	States/UTs	Number of Proposals
6.	Goa	1
7.	Jammu and Kashmir	1
8.	Jharkhand	9
9.	Karnataka	9
10.	Kerala	3
11.	MadhyaPradesh	7
12	Manipur	1
13.	Odisha	16
14.	Punjab	1
15.	Sikkim	1
16.	Tamil Nadu	8
17	Tripura	Ī
18.	Uttarakhand	Ĩ
19.	Uttar Pradesh	2
20.	West Bengal	3
21.	Puducherry	1

Eklavya Model Residential Schools in Chhattisgarh

†1566. SHRI RAM VICHAR NETAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of Eklavya Model Residential Schools (EMRS) in Chhattisgarh including Sarguja division;
- (b) whether Government has received any proposal from that State Government to set up new EMRS and if so, the details thereof including the norms adopted by Government to set up EMRS;
- (c) the number of regular and contractual teachers in these EMRS of the State; and
- (d) the steps being taken by Government to provide high quality education to the tribal students of the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) The Ministry has sanctioned

[†] Original notice of the question was received in Hindi.